

Central Electricity Regulatory Commission
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No. Eco 2/2010-CERC

New Delhi

October 18, 2011

CORRIGENDUM TO THE NOTIFICATION DATED 28.12.2010

In pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19.01.2005 (as amended from time to time) on *Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees*, the Central Electricity Regulatory Commission, vide notification dated 28.12.2010, had notified various escalation factors and other parameters for the purpose of bid evaluation and payment.

The data on Wholesale Price Index (new WPI series, 2004-05 as base) published by Ministry of Commerce and Industry (MOCI) had been used for arriving at some of the escalation factors notified in the notification dated 28.12.2010. In the month of April 2011, MOCI has revised the new WPI series. Consequent to the change in input data (Revised new WPI series) used for determination of escalation factors and other parameters, certain changes were necessitated in the rates notified on 28.12.2010. Accordingly, the following amendments are made.

The escalation rates at Sr.No. 3.3, 6.3, 7 and 8 of Table II of the notification dated 28.12.2010 are substituted as under:

II: Annual Escalation Rates applicable for the purpose of payment as per the Power Purchase Agreement for the period between 01.10.2010 and 31.03.2011

S.No	Description	Annual Escalation Rates for Payment
3.3	Escalation Rate for inland handling of imported coal	9.16%
6.3	Escalation Rate for inland handling of imported gas	9.16%
7	Inflation rate to be applied to indexed capacity charge component.	9.16%
8	Inflation rate to be applied to indexed energy charge component in cases of captive fuel source	8.50%

Sd/-
(Rajiv Bansal)
Secretary